Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of the Meeting of NC-V meeting held on 16.07.2009

The Meeting No. 16/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 16.07.2009 in Room No. 213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Dy. Director	R.O, TC, Noida
3.	Sh. J.D.Giri, Nominee, AEPC	AEPC
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

: 16/84-ALC3/2009 **MEETING DATE** : 16.07.2009 MEETING NUMBER

At the outset the Minutes of NC Meeting No. 12/AM10 dated 18.06.2009, NC Meeting No. 13/AM10 dated 25.06.2009, NC Meeting No. 14/AM10 dated 02.07.2009 and NC Meeting No. 15/AM10 dated 09.07.2009 were ratified.

Thereafter, Agenda for individual cases for Meeting No.	16/AM10 was taken up for discussion and the decision
taken in respect of each case is enumerated below: -	

Online agenda cases

	Party Name:JIWANRAM SHEODUTTRAI INDUSTRIES PVT.LTD.	Meet No/Date:16/84-ALC3/2009 16.07.2009	Status: Deferred
HQ File :01/84/050/00014/AM10/	RLA File :02/24/040/00288/AM09/	Lic.No/Date:0210125566 16.04.2009	Defer Date: 14.082009
Decision: The Committee consider	ered the case as per agenda and	d observed that there is no s	imilar case of the

applicant firm wherein norms have been fixed, hence decided to defer the case for re-listing on 14.08.2009.

Case No.:3/8/84-ALC3/2009	Party Name: CHELSEA MILLS	Meet No/Date:16/84-ALC3/2009 16.07.2009	Status: Approved
HQ File :01/84/050/00031/AM10/	RLA File :05/24/040/00079/AM10/	Lic.No/Date:0510241450 14.05.2009	
Decision, The Committee con	and decided to retify the advence	o outbori-otion	

||Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations||

issued in this case as detailed below: -

H .			
	Export Product	Import Item	Qty. allowed
	98% cotton, 2% Spandex	98%cotton 2%	2.90 Sq mtrs/Pc
	dyed stretch women's Pants	spandex dyed stretch	
	(Style No.	fabric, GSM-250+/-	
	9465/9642/9451/9641)	10%	
		100% cotton dyed	0.32 Sq mtrs/Pc
		fabric, GSM-255+/-	
		10%	
		Fusible interlining	0.26 Sq mtrs/Pc
		Snap Fastners	Net to net with
			accountability clause.
		Pumice Stone	300 gm/Kg

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/12/84-ALC3/2009	1 3	Meet No/Date:16/84-ALC3/2009 16.07.2009	Status: approved
HQ File :01/84/050/00048/AM10/		Lic.No/Date:0310522789 05.06.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis by allowing 1% wastage on item of import. It was also decided to add following words in the description of export item: - "Containing Paulownia wood Bars of various size – Minimum 430.815 cubic meter".

Further, in the description of import item following words may be added:-"Paulownia wood Bars of various sizes 435.1231 cubic meter".

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

		1	Meet No/Date:16/84-ALC3/2009 16.07.2009	Status: Deferred
4	HQ File :01/84/050/00063/AM10/		Lic.No/Date:0210128560 02.07.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link with the relevant file of SION fixation of the similar export/import item of the applicant firm. It was also decided to defer the case for re-listing alongwith the said case of SION fixation will be considered by NC.

	Case No.:10/15/84-ALC3/2009	Meet No/Date:16/84-ALC3/2009 16.07.2009	Status: Deferred
5	HQ File :01/84/050/00064/AM10/	Lic.No/Date:0210128564 02.07.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link with the relevant file of SION fixation of the similar export/import item of the applicant firm. It was also decided to defer the case for re-listing alongwith the said case of SION fixation will be considered by NC.

6	Case No.:1/16/84-ALC3/2009	Party Name:MATRIX CLOTHING PVT. LTD.	Meet No/Date:16/84-ALC3/2009 16.07.2009	Status: Approved
	HQ File :01/84/050/00066/AM10/		Lic.No/Date:0510245397 08.07.2009	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

	Case No.:11/15/84-ALC3/2009	Party Name:KANTI FLOOR FURNISHERS	Meet No/Date:16/84-ALC3/2009 16.07.2009	Status: Approved		
	HQ File :01/84/050/00065/AM10/	RLA File :10/24/040/00036/AM10/	Lic.No/Date:1010034396 08.07.2009			
7	technical authorities present in	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 5% wastage. A copy of said report of team is also enclosed.				
	The R.A. shall be advised to tal	ke necessary action subject to complia	nce of other usual conditions.			

	Case No.:2/16/84-ALC3/2009	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:16/84-ALC3/2009 16.07.2009	Status: Approved	
	HQ File :01/84/050/00067/AM10/		Lic.No/Date:0510245508 09.07.2009		
8	Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

9	Case No.:3/16/84-ALC3/2009	Party Name:RICHA & CO	Meet No/Date:16/84-ALC3/2009 16.07.2009	Status: Deferred
	HQ File :01/84/050/00068/AM10/			Defer Date: 13.08.2009
	Decision: The Committee consideration of application has not been 14.08.2009.	, ,	• •	ll.

Manual agenda cases

Case No.263	M/s Kanti Floor furnishers, Kochi	
NC 16/10 dt. 16.07.2009	F.No. 01/84/50/470/AM-09/DES-V	
Re-fixation of input output norms against Advance Authorization No. 1010033059		
dated 23.03.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 5% wastage in partial modification of its earlier decision taken. A copy of said report of team is also enclosed.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 264	M/s Chelsea Mills. New Delhi	
NC 16/10 dt. 16.07.2009	F.No. 01/84/50/533/AM-07/DES-V	
Re-fixation of input output norms against Advance Authorization No. 0510200958		
dated 14.03.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda along with other relevant papers and heard Sh. M.K. Jain, Proprietor, who appeared for personal hearing in this case. He explained the case alongwith sample, measurement, calculation sheets and laymarker pertaining to this case. It was also informed that firm have exported 17056 Pcs (export product No. 2) instead of 15420 Pcs against the A/A in question. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided in partial modification of its earlier decision as detailed below: -

Against export item No. 1, the Qty. allowed of the following import items may be enhanced - Import item **(l)** No. 1 (fabric) from 1.75 Sq mtrs. to 1.86 Sq mts/Pc and import item No. 6 (Elastic) from 0.70 Mtrs/Pc to 0.85 Mts/Pc.

(ii) Against export item No. 2, the Qty. allowed of the following import items may be enhanced - Import item No. 10 (fabric) from 1.82 Sq mtrs. to 1.95 Sq mts/Pc, Import item No. 11 (fabric) from 0.17 Sq mtrs. to 0.26 Sq mts/Pc and import item No. 15 (Elastic) from 0.70 Mtrs/Pc to 0.9 Mts/Pc

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 265	M/s Ponn Sangar Exports, Avinashi	
NC 16/10 dt. 16.07.2009	F.No. 01/84/162/981/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No. 3210036607		
dated 05.11.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. S.M.S.Mani, an authorized representative of the firm, who appeared for personal hearing in this case. During discussion, it was observed that the representative was neither well conversant with matter nor he could explain that which import items are used for which export items and what are their respective quantitative requirement on which ground Committee had rejected this case. In view of this Committee decided to advise the applicant firm to send their representative, who is well conversant with the matter in the NC meeting to be held on 06.08.2009 alongwith relevant details so that Committee can take its final view.

The case stands deferred for re-listing on 06.08.2009.

Case No. 266	M/s Hunter Douglas India Pvt. Ltd.	
NC 16/10 dt. 16.07.2009	F.No. 01/84/50/202/AM-08/DES-V	
Re-fixation of input output norms against Advance Authorization No. 0310449663		
dated 07.01.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written

comments of DIPP conveyed vide their letter dated 16.07.2009 as detailed below: -

S.No	Export item	Export	Import item	Qty. allowed
0.140	LAPOR IICIII	Qty.	import item	Qty. allowed
1	Window Blinds	1284 Pcs	1) ¾ " Deutte Bottom Rail	1) 9473 feet.
	Luxaflex Deutte	(5680 Sq	white (16ft.length size)	,
	shades easy rise	mtrs.)	2) Er Bracket V2	2) Net+2% wastage
	system with all	,	3) Er Clutch set w/o cord	3) -do-
	accessories Semi		4) Er Lift set W/O Pocket	4) -do-
	opaque size 1452		Buckle	5) 9845 feet.
	mmX3048mm		5) Easy rise drive saft 4.37	
2	Window Blinds	816 Pcs	(14ft. length size)	6) 14917 Yard
	Luxaflex Deutte	(2646 Sq	6) Easy rise Tape (rools of	
	shades easy rise	mtrs.)	1000 yard)	7) Net+2% wastage
	system with all		7) Easy rise pocket/buckle	8) 9312 feet
	accessories		set	
	opaque size		8)Easy rise headrail V2 4.88	9) Net+2% wastage
	1078mmX3011mm		(16 ft length size)	10) Net+2% wastage
			9) Duette BTM rail Endcaps	
			3/4	11) Net+2% wastage
			10) Assy. Cord rens UCT	12) Net+2% wastage
			NO LOGO	13) 85656 Sq feet.
			11) Kit cord tensioner	
			mounting	14) 34216 Sq feet.
			12) Cord loop W/tags	
			13) Semi opaque ¾"Deutte	
			fabric sheet (14.5ftX18ft)	
			14) Opaque ¾"Deutte fabric	
1			sheet (14.5ftX25.5ft)	

The GSM should match in import & Export.

Ca	ase No. 267	M/s Ponn Sangar Exports, Avinashi	
NC	C 16/10 dt. 16.07.2009	F.No. 01/84/50/238/AM-08/DES-V	
Ra	Ratification of input output norms against Advance Authorization No. 3210037105		
da	dated 25.01.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. S.M.S.Mani, an authorized representative of the firm, who appeared for personal hearing in this case. During discussion, it was observed that the representative was neither well conversant with matter nor he could explain that which import items are used for which export items and what are their respective quantitative requirement on which ground Committee had rejected this case. In view of this Committee decided to advise the applicant firm to send their representative, who is well conversant with the matter in the NC meeting to be held on 06.08.2009 alongwith relevant details so that Committee can take its final view

The case stands deferred for re-listing on 06.08.2009.

Case No. 268	M/s Kanti Floor Furnishers, Kochi	
NC 16/10 dt. 16.07.2009	F.No. 01/84/50/465/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 1010032942		
dated 16.03.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 5% wastage in partial modification of its earlier decision taken on 16.03.2009. A copy of said report of team is also enclosed.

Case No. 269	M/s Chelsea Mills, New Delhi	
NC 16/10 dt. 16.07.2009	F.No. 01/84/50/157/AM-06/DES-V	
Ratification of input output norms against Advance Authorization No. 0510158636		
dated 30.05.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. M.K.Jain, Proprietor, who appeared for personal hearing in this case. He explained the case alongwith relevant details pertaining to this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided in partial modification of its earlier decision as detailed below: -

- (i) Against export item No. 1, 2 & 3, the GSM mentioned in the description of import item No. 1, 10 & 17 may be amended to read as 360+/-20%.
- (ii) Against export item No. 1, the GSM mentioned in the description of import item No. 7 may be amended to read as 350+/-20% and the also the Qty. allowed may be enhanced from 0.26 Sq mtrs./Pc to 0.367 Sq mtrs./Pc.
- (iii) Size-wise specification mentioned in the description of export items is deleted.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 270	M/s Chelsea Mills, New Delhi	
NC 16/10 dt. 16.07.2009	F.No. 01/84/50/165/AM-07/DES-V	
Ratification of input output norms against Advance Authorization No. 0510185662		
dated 03.07.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. M.K.Jain, Proprietor, who appeared for personal hearing in this case. He explained the case alongwith relevant details pertaining to this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided in partial modification of its earlier decision as detailed below: -

(i) Size-wise specification mentioned in the description of export items is deleted. Moreover, exports were made prior to the communication of NC decision.

Case No. 271	M/s Lumens India, Kolkata	
NC 16/10 dt. 16.07.2009	F.No. 01/84/50/352/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0210118753		
dated 22.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that case is under examination of DC (MSME). It was decided to await the same and defer the case.

The case stands deferred for re-listing on 14.08.2009.

Case No. 272	M/s Madura Coates Pvt. Ltd., Bangalore	
NC 16/10 dt. 16.07.2009	F.No. 01/84/162/644/AM-09/DES-V	
Fixation of SION for 100% cotton Sewing Thread (undyed/dyed)		

Decision: The Committee considered the case as per agenda along with other relevant papers and heard Sh. B.Sekar, Manager and Sh. Ashok Sehgal, an authorized representative of the firm, who appeared for personal hearing in this case. The Committee observed that TEXPROCIL have neither given compiled data in respect of 3-4 different firms nor their comments with regard to quantitative norms for this inputs. In view of this Committee decided to reject the request of the firm and to advise TEXPROCIL to furnish industry data in respect of 3-4 different firms alongwith their comments with regard to quantitative norms for this inputs under intimation to the applicant firm. Accordingly, this case is rejected and finally closed. Firm may apply afresh for fixation of SION with EPC recommendations and 3-4 industry data.

Case No. 273	M/s Chelsea Mills, New Delhi
NC 16/10 dt. 16.07.2009	F.No. 01/84/50/274/AM-05/DES-V

Ratification of input output norms against Advance Authorization No. 0510138222 dated 17.09.2004 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. M.K.Jain, Proprietor, who appeared for personal hearing in this case. He explained the case alongwith relevant details pertaining to this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow import item No. 5 i.e Bracelets on net to net basis in partial modification of its earlier decision.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 274	M/s Chelsea Mills, New Delhi			
NC 16/10 dt. 16.07.2009	F.No. 01/84/50/269/AM-05/DES-V			
Ratification of input output norms against Advance Authorization No. 0510137769				
dated 14.09.2004 – under Para 4.7 of HBP (Vol.I) 2004-2009.				

Decision: The Committee considered the case as per agenda along with other relevant papers and heard Sh. M.K. Jain, Proprietor, who appeared for personal hearing in this case. The Committee observed that this case has already been cleared by ALC in its meeting held on 17.03.2005 and subsequently on 12.05.2005 and on 07.07.2005, but it appears that firm have not received the decision of said ALC in spite of the fact that the same were issued to them. In view of this Committee decided to send copies of all these decision of ALC to firm as well as R.A for their necessary action.

Case No. 275	M/s Chelsea Mills, New Delhi		
NC 16/10 dt. 16.07.2009	7.2009 F.No. 01/84/50/381/AM-06/DES-V		
Ratification of input output norms against Advance Authorization No. 0510165788			

dated 05.09.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. M.K.Jain, Proprietor, who appeared for personal hearing in this case. The Committee observed that this case has already been cleared by ALC in its meeting held on 07.07.2005 and 05.07.2007, but there was some error in the description of export item i.e Belt has not been asked against export item No.1 and 2. The Committee decided to ratify the inputs in this case as applied by the firm in partial modification of its earlier decision.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 276	M/s Madura Coats Pvt. Ltd., Bangalore			
NC 16/10 dt. 16.07.2009	F.No. 01/84/50/143/AM-08/DES-V			
Ratification of input output norms against Advance Authorization No. 3510021563				
dated 29.08.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.				

Decision: The Committee considered the case as per agenda along with other relevant papers and heard Sh. B.Sekar, Manager and Sh. Ashok Sehgal, an authorized representative of the firm, who appeared for personal hearing in this case. The Committee observed that this case was cleared by ALC it its meeting held on 04.10.2007, but there was some error in the minutes. Therefore, Committee decided to rectify the same as under: -

Export item	Export Qty	Import item	Qty. allowed
CF Polyester	15000 Kgs.	Polyester Filament Yarn	15150 Kgs.
Thread made out of			
Polyester Filament			
Yarn			

Case No. 277	M/s Madura Coats Pvt. Ltd., Bangalore		
NC 16/10 dt. 16.07.2009	F.No. 01/84/50/175/AM-08/DES-V		
Ratification of input output norms against Advance Authorization No. 3510021642			
dated 13.09.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda along with other relevant papers and heard Sh. B.Sekar, Manager and Sh. Ashok Sehgal, an authorized representative of the firm, who appeared for personal hearing in this case. The Committee observed that this case was cleared by ALC it its meeting held on 04.10.2007, but there was some error in the minutes. Therefore, Committee decided to rectify the same as under: -

Export item	Export	Import item	Qty. allowed
	Qty		
	200000	1. Raw Cotton	1. 225000 Kgs.(with
Thread made out	Kgs.		12.5% wastage)
of 100% Raw			
Cotton		2. Lubricating Agent	2. 5000 Kgs. (with 2.5%
		(Paraffin Wax)	wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 278	M/s Madura Coates Pvt. Ltd., Bangalore		
NC 16/10 dt. 16.07.2009	F.No. 01/84/162/646/AM-09/DES-V		
Fixation of SION for 100% Polyester Texturised Thread.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. B.Sekar, Manager and Sh. Ashok Sehgal, an authorized representative of the firm, who appeared for personal hearing in this

case. The Committee observed that in this case compiled industry data in respect of 3-4 different firms alongwith comments of SRTEPC have not been received, which is essential for fixation of SION. In view of this Committee decided to reject the request of the firm and to advise SRTEPC to furnish industry data in respect of 3-4 different firms alongwith their comments with regard to quantitative norms for this inputs under intimation to the applicant firm. Accordingly, this case is rejected and finally closed. Firm may apply afresh for fixation of SION with EPC recommendations and 3-4 industry data.

Case No. 279	M/s Madura Coates Pvt. Ltd., Bangalore		
NC 16/10 dt. 16.07.2009	F.No. 01/84/162/53/AM-09/DES-V		
Modification of SION for Sewing Thread (dyed), J-4.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. B.Sekar, Manager and Sh. Ashok Sehgal, an authorized representative of the firm, who appeared for personal hearing in this case. The Committee observed that the procedure for modification of SION as well as fixation of SION are more or less the same. In this case industry data in respect of 3-4 different firms alongwith comments of SRTEPC have not been received. In view of this Committee decided to reject the request of the firm and to advise SRTEPC to furnish industry data in respect of 3-4 different firms alongwith their comments with regard to quantitative norms for this inputs under intimation to the applicant firm. Accordingly, this case is rejected and finally closed. Firm may apply afresh for fixation of SION with EPC recommendations and 3-4 industry data.

Case No. 280	M/s Madura Coats Pvt. Ltd., Bangalore		
NC 16/10 dt. 16.07.2009	F.No. 01/84/50/214/AM-08/DES-V		
Ratification of input output norms against Advance Authorization No. 3510022231			

dated 16.11.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda along with other relevant papers and heard Sh. B.Sekar, Manager and Sh. Ashok Sehgal, an authorized representative of the firm, who appeared for personal hearing in this case. The Committee observed that this case was cleared by NC in it its meeting held on 20.12.2007 without allowing Lubricating Agent. On going through the details submitted by the representatives and after deliberations in consultation with representatives of technical authorities present in the meeting, Committee decided to revise the earlier decision as under: -

Export item	Export Qty	Import item	Qty. allowed
Lubricated Cotton Teabag Yarn made out of Raw Cotton	200000 Kgs.	 Raw Cotton Lubricating Agent (Paraffin Wax) (Reseda Binder) 	1. 225000 Kgs.(with 12.5% wastage) 2. 5000 Kgs. (with 2.5% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 281	M/s Madura Coats Pvt. Ltd., Bangalore		
NC 16/10 dt. 16.07.2009	F.No. 01/84/50/190/AM-08/DES-V		
Ratification of input output norms against Advance Authorization No. 3510021929			
dated 12.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. B.Sekar, Manager and Sh. Ashok Sehgal, an authorized representative of the firm, who appeared for personal hearing in this case. The Committee observed that this case was cleared by NC in it its meeting held on 25.10.2007, but in the description of import item mistakenly Polyester Texturised Thread was mentioned instead of Polyester Texturised Yarn. Therefore after deliberations in consultation with representatives of technical authorities present in the meeting, Committee decided to rectify the earlier decision as under: -

Export item	Export	Import item	Qty. allowed
	Qty		

100%	Polyester	40000	Polyester	Texturised	40400	Kgs.	(with	1%
Texturise	d Thread	Kgs.	Yarn		wastage))		

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 282	M/s Madura Coates Pvt. Ltd., Bangalore			
NC 16/10 dt. 16.07.2009	F.No. 01/84/162/52/AM-09/DES-V			
Fixation of SION for	Polyester/Polyester Corespun Yarn Sewing Thread			
(Undyed/Dyed)				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. B.Sekar, Manager and Sh. Ashok Sehgal, an authorized representative of the firm, who appeared for personal hearing in this case. The Committee observed that in this case compiled industry data in respect of 3-4 different firms alongwith comments of SRTEPC/TEXPROCIL have not been received, which is essential for fixation of SION. In view of this Committee decided to reject the request of the firm and to advise SRTEPC/TEXPROCIL to furnish industry data in respect of 3-4 different firms alongwith their comments with regard to quantitative norms for this inputs under intimation to the applicant firm. . Accordingly, this case is rejected and finally closed. Firm may apply afresh for fixation of SION with EPC recommendations and 3-4 industry data.

Case No. 283	M/s Madura Coats Pvt. Ltd., Bangalore	
NC 16/10 dt. 16.07.2009	F.No. 01/84/50/236/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No. 3510022689		
dated 17.01.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. B.Sekar, Manager and Sh. Ashok Sehgal, an authorized representative of the firm, who appeared for personal hearing in this case. The Committee observed that this case was cleared by NC in it its meeting held on 07.02.2008, but there was some error in the minutes. Therefore after deliberations in consultation with representatives of technical authorities present in the meeting, Committee decided to rectify the earlier decision taking cue from SION, J-4 as under: -

<u> </u>				
Export item		Export	Import item	Qty. allowed
		Qty		
100%	Polyester	300000	1) Polyester Staple	1) 1.025 kg/kg content in
Sewing	Thread	Kgs.	Fibre	export product.
made	out of			
Polyester	Staple		2) Lubricating Agent	2) 0.05 kg/kg (50%
Fibre				concentration

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 284	M/s Madura Coats Pvt. Ltd., Bangalore		
NC 16/10 dt. 16.07.2009	F.No. 01/84/50/04/AM-09/DES-V		
Ratification of input output norms against Advance Authorization No. 3510023246			
dated 27.03.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. B.Sekar, Manager and Sh. Ashok Sehgal, an authorized representative of the firm, who appeared for personal hearing in this case. The Committee observed that this case was cleared by NC it its meeting held on 08.05.2008, but there was some error in the minutes. Therefore, Committee decided to rectify the same as under: -

Export item	Export	Import item	Qty. allowed
	Qty		
100% Cotton	500000	1. Raw Cotton	1. 225000 Kgs. (with
Teabag Thread	Kgs.		12.5% wastage)
made out of 100%	_		
Cotton		2. Lubricating Agent	2. 12500 Kgs. (with 2.5%
		(Paraffin Wax)	wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 285 M/s Madura Coats Pvt. Ltd., Bangalore

NC 16/10 dt. 16.07.2009	F.No. 01/84/50/01/AM-08/DES-V
Ratification of input output r	norms against Advance Authorization No. 3510023243
dated 27.03.2008 – under F	Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda along with other relevant papers and heard Sh. B.Sekar, Manager and Sh. Ashok Sehgal, an authorized representative of the firm, who appeared for personal hearing in this case. The Committee observed that this case was cleared by NC it its meeting held on 08.05.2008, but there was some error in the minutes. Therefore, Committee decided to rectify the same as under: -

Export item	Export Qty	Import item	Qty. allowed
Polyester/Polyester	300000	1. Polyester Filament	1. 239370 Kgs.
Corespun Yarn/Sewing	Kgs.	Yarn	(with 1% wastage)
Thread made out of 79%			
Polyester Filament Yarn,		2. Polyester Staple	2. 66150 Kgs. (with
21% Polyester Staple		Fibre	5% wastage)
Fibre			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Outside agenda case

Case No. 1	M/s ChhotaNagpur Rope Works Pvt. Ltd., Kolkata			
NC 16/10 dt. 16.07.2009	F.No. 01/85/50/483/AM-09/DES-VI			
Re-fixation of input output norms against Advance Authorization No. 0210125065				
dated 31.03.2009 – under F	dated 31.03.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the relevant details submitted by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

Export item	Export Qty	Import item	Qty. allowed
Prelubricated Sisal	31449.800	1. Copper –8 -	1. 826 Kgs
Core Rope	Kgs	Quinolinolate	

containing minimum 2.5% Copper – 8 -	2. Sisal Fibre3. Petrolium based	2. 29100 Kgs 3. 3108 Kgs.
Quinolinolate	Lubricant (Antirust, Wire Rope Grade)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No. 2	M/s Chelsea Mills, New Delhi		
NC 16/10 dt. 16.07.2009	F.No. 01/84/50/180/AM-06/DES-V		
Ratification of input output norms against Advance Authorization No. 0510159171			
dated 06.06.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. M.K.Jain, Proprietor, who appeared for personal hearing in this case. The Committee observed that this case has already been cleared by ALC in its meeting held on 19.07.2007 and 04.12.2008, but there was some error in the minutes of the said meetings. The representative shown the sample of this case and explained that the consumption of Elastic inputs is more in all the three export products. The Committee after deliberations decided to enhance the Qty. of Elastic input in all the three export item as under:-

Export item No.	Import item No.	Qty. allowed earlier	Qty. enhanced
1	5	0.70 Mtrs./Pc	0.85 Mtrs./Pc
2	15	0.70 Mtrs./Pc	0.85 Mtrs./Pc
3	26	0.30 Mtrs./Pc	0.70 Mtrs./Pc

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No. 3 M/s Chelsea Mills, New Delhi				
NC 16/10 dt. 16.07.2009	F.No. 01/84/50/155/AM-07/DES-V			
Ratification of input output norms against Advance Authorization No. 0510185063				
dated 20.06.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. M.K.Jain, Proprietor, who appeared for personal hearing in this case. The Committee observed that this case has already been

cleared by ALC in its meeting held on 16.11.2006, 05.07.2007, 02.08.2007 and 10.01.2008 but there was some error in the minutes of the said meetings. The representative explained the case alongwith relevant details. The Committee after deliberations decided to delete the size-wise specification mentioned in the export items.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 4	M/s Chelsea Mills, New Delhi			
NC 16/10 dt. 16.07.2009	F.No. 01/84/50/545/AM-07/DES-V			
Ratification of input output norms against Advance Authorization No. 0510200771				
dated 12.03.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.				

Decision: The Committee considered the case as per agenda along with other relevant papers and heard Sh. M.K. Jain, Proprietor, who appeared for personal hearing in this case. The Committee observed that this case has already been cleared by ALC in its meeting held on 15.09.2005, but there was some error in the minutes of the said meeting. The representative shown the sample of this case and explained. The Committee after deliberations decided as under:-

Export item No.	Import item No.	Qty. allowed earlier	Qty. allowed now
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2.07 Sq mtrs./Pc No change 3.03 sets(net+1%wastge.) 5.15 sets (with1% wastge.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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